

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP No. 54(ND)/2015

IN THE MATTER OF:

M/s. Cosmos Infra Engineering (India) Ltd.Petitioner

v.

M/s. Tirupati Buildings and Offices Pvt. Ltd. & Ors.Respondent

SECTION: Under Section 397/398 of the Companies Act

Order delivered on 07.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

R. VARADHARAJAN
Hon'ble Member (Judicial)

For the Applicant / Petitioner : Ms. Vidya Singh, Adv.

For the Respondent : Mr. Sandeep Chatterjee, Adv. for R-1, 2 & 4


Order

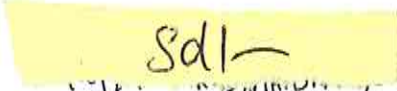
Learned Counsel for the petitioner states that she has been engaged in place of earlier Counsel, Mr. Ajay Garg and seeks two weeks' time to comply with the order dated 26.10.2017. If the order is not complied, then the matter shall be heard.

Reply be now filed within two weeks with a copy in advance to the Counsel opposite.

Learned Counsel for the petitioner is directed to file her vakalatnama during the course of the day.

List for arguments on 24th January, 2018.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


R. VARADHARAJAN
Member (Judicial)